

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.476/11

Friday this the 8th day of July 2011

C O R A M :

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

N.M.Rahmathulla,
S/o.Nallakoya,
Upper Division Clerk,
Government High School, Androth.
Residing at Niza Manzil, Androth Island.

...Applicant

(By Advocate Mr.P.V.Mohanan)

V e r s u s

1. The Administrator,
U.T of Lakshadweep, Kavaratti – 682 555.
2. The Director, (Services),
U.T of Lakshadweep, Kavaratti – 682 555.
3. Mohammed Nasirudheen K.,
U.D.Clerk, DMHS Kavaratti,
Kavaratti – 682 555. ...Respondents

(By Advocates Mr.S.Radhakrishnan [R1-2] & Mr.B.C.Bineesh [R3])

This application having been heard on 8th July 2011 this Tribunal on the same day delivered the following :-

ORDER

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

Briefly stated the applicant has challenged his transfer order from Androth to Kavaratti vide Annexure A-1. His spouse who is at present posted at Androth has made a request that she may be posted to a place where her husband (the applicant herein) is posted. Incidentally posts are available at Minicoy Island against which the applicant's spouse can be accommodated and as per the reply statement filed by the respondents a

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vacancy of U.D.C is likely to arise at Minicoy Island against which the applicant may also be accommodated. In the meantime, against an L.D.C vacancy at Androth the applicant may also be accommodated provisionally vide the reply filed by the respondents.

2. In view of the above factual position, this O.A is disposed of with the following directions :-

(a) The applicant may be adjusted against the present vacancy of L.D.C (provisionally) at Androth as stated in the reply.

(b) As and when a regular vacancy arises at Minicoy Island as already stated in the reply, the applicant may be accommodated against the said post at Minicoy Island.

(c) Though not the subject matter in this application, the applicant's wife's application for being posted to the same place where the applicant is likely to be posted in the near future may be considered by the respective department which is stated to be in process. This direction is keeping in view the policy decision that both husband and wife should be posted in the same place.

3. There shall be no order as to costs.

(Dated this the 8th day of July 2011)



Dr. K.B.S.RAJAN
JUDICIAL MEMBER

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